given under Section 6 of the Delhi Special Police Establishment Act 1946, However, if the State Government requires the assistance of the CBI in any specific case, a reference to the Government of India will certainly be made." Madam, there is an operation cover-up in the State of Goa. There is a denial from the administration and the operation cover-up has reached Delhi. A particular industrial house which was pro-Protuguese during the Portuguese time is being used. It is the responsibility of the administration. I talked with the hon. Prime Minister yesterday in his office and he was not aware that there is a request. I think the officials have misguided the hon. Prime Minister. But I do not want to protect either the Prime Minister or the office of the CBI. So I want correct information to be given to this House. Thank you, Madam.

THE DEPUTY CHAIRMAN: I will look into the matter and let you know.

प्रो. विजय मल्होत्रा (दिल्ली): महोदया, बिहार बंद हैं और के दौरा वहां एम.एल.एज. के ऊपर हमले हो रहे हैं। वहां ला एंड आर्डर नहीं हैं.....

THE DEPUTY CHAIRMAN: Just one minute. I have another thing. Just one minute. (Interruptions) Did I say I am not permitting you? Motion For Election to the Court of the University of Delhi is there. Let me finish that.

MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI):

Madam, I move:

"That in pursuance of item (xix) of clause (1) of the Statute 2 of Statutes of the University of Delhi read with section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct one member from among the members of the

House to be a member of the Court of the University of Delhi in the vacancy caused by expiry of Dr. M. Aram"

The question was put and the motion was adopted.

ANNOUNCEMENT RE: GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 4TH AUGUST, 1997

THE MINISTER OF STATE WITH MINISTRY OF CIVIL AVIATION AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN): Madam, with your permission, I rise to announce that the Government Business during the week commencing Monday, the 4th August, 1997 will consist of:-

- 1. Discussion on the Statutory Resolution seeking disapproval of the presidential and Vice-Presidential Elections (Amendment) Ordinance, 1997 and consideration and passing of the Presidential and Vice-Presidential Elections (Amendment) Bill, 1997;
- 2. Consideration and passing of the Coast Guard (Amendment) Bill, 1996;
- 3. Consideration and passing of the Private Security Guards and Agencies Regulation Bill, 1994;
- 4. Consideration and passing of the Export-Import Bank of India (Amendment) Bill, 1997, as passed by Lok Sabha;
- 5. Consideration and passing of the Insurance Regulatory Authority Bill, 1996, as passed by Lok Sabha; and
- 6. Discussion on the Statutory Resolution seeking disapproval of the Out-of-Turn Allotment of Government Residences (Validation) Ordinance, 1997 and consideration and passing of the Out-of-Turn Allotment of Government Residences (Validation) Bill, 1997, as passed by Lok Sabha.